

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 247 OF 2015**

**Dated: 13<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Vandana Vidhyut Ltd.  
Versus**

**...Appellant(s)**

**Chhattisgarh State Power Distribution Company Ltd.  
& Anr.**

**...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Raunak Jain**

**Counsel for the Respondent(s): Ms. Anushka Arora for  
Ms. Suparna Srivastava  
Ms. Anushka Arora**

**ORDER**

Admit. Issue notice. Ms. Anushka Arora takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 01.3.2016. Dasti in addition is permitted.

List the matter on **01.03.2016**. In the meantime, reply may be filed on or before 12.02.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 26.02.2016 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**